

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI

OA.No.1620 of 1996

Dated this 18th day of February 2000

(3)

HON'BLE MR.JUSTICE ASHOK AGARWAL, CHAIRMAN
HON'BLE MRS. SHANTA SHASTRY, MEMBER (A)

R.P. Singh
S/o Late Shri Baliram
R/o S-139A, Pandey Nagar
Patparganj Road
Delhi 110 092

... Applicant

(By Advocate: Shri D.N. Goburdhan - not present)

Versus

1. Ministry of Water Resources
Through its Secretary
Shram Shakti Bhawan
New Delhi.
2. Ministry of Finance
Through its Secretary
Department of Expenditure
New Delhi.
3. National Water Development Agency
Through its Director General
Community Centre
Saket
New Delhi.

... Respondents

(By Advocate:Shri J.K. Bali)

O R D E R (ORAL)

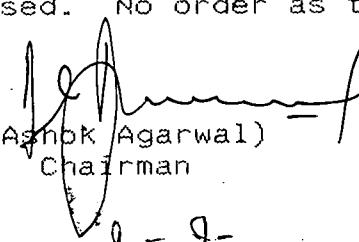
Mr Justice Ashok Agarwal:

V.J.
The present OA has been filed against National Water Development Agency which is a registered society under the Ministry of Water Resources. It has a status of an autonomous body. The same has not been notified under Section 14(2) of Administrative Tribunals Act. Though the same is working under the Ministry of Water Resources, it has a legal status of a registered society and hence is an autonomous

body. It has its rules, regulations and bye-laws. Since the same has not been notified under Section 14(2) of the Administrative Tribunals Act, this Tribunal will have no jurisdiction to entertain the claim raised against it. A Full Bench of the tribunal in the case of K.K. Singh v. UOI & Ors. with connected matters being OA.493/97, OA.2866/92, OA.1948/97 and OA.634/94 decided on 20.11.1998 has held as under:

"Excepting those specifically covered by clauses (b) and (c) of Section 14(1) AT Act, the CAT has no jurisdiction to entertain applications from employees of local or other authorities within the territory to India or under the control of the Government of India and to corporations or societies owned or controlled by Government (not being a local or other authority or corporation or society controlled or owned by a State Government) unless the same have been notified under Section 14(2) AT Act."

2. In view of the aforesaid decision, we hold that this Tribunal has no jurisdiction to entertain the present OA. The same is accordingly dismissed. No order as to costs.


(Ashok Agarwal)
Chairman

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(Mrs Shanta Shastry)
Member (A)

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